

Central Administrative Tribunal
Principal Bench

CP 148/99
in
OA 2464/97

New Delhi this the 13 th day of December, 1999

Hon'ble Shri S.R. Adige, Vice Chairman (A).
Hon'ble Smt. Lakshmi Swaminathan, Member (J).

Om Prakash Singh Naulakha,
Asstt. Station Master (Retd.),
Northern Railway,
Aligarh.
R/o C/o Shri B.K. Sharma,
C-576, Gali No. 9, Adarsh Nagar,
Majlis Park,
Delhi-110032.

... Petitioner.

By Advocate Shri M.L. Sharma.

Versus

1. Shri S.P. Mehta,
General Manager,
Northern Railway,
Headquarters Office,
Baroda House,
New Delhi.
2. Shri Sukhbir Singh,
Divisional Rail Manager,
Northern Railway,
Allahabad.

... Respondents.

By Advocate Shri B.S. Jain.

O R D E R

Hon'ble Smt. Lakshmi Swaminathan, Member (J).

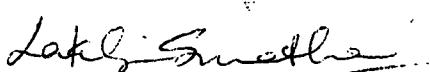
This is a Contempt Petition (CP 148/99) in OA 2464/97. The Contempt Petition has been filed by the applicant in OA 2464/97 alleging that the respondents have not complied with the Tribunal's order dated 15.5.1998.

2. We have heard Shri M.L. Sharma, learned counsel for the applicant and Shri B.S. Jain, learned counsel for the respondents and perused the records.

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3. Shri M.L. Sharma, learned counsel, has submitted that even now the respondents have not complied with the directions given in Paragraph 18 (c) and (d) of the order dated 15.5.1998. Shri B.S. Jain, learned counsel, has submitted an order dated 3.8.1999, placed on record, passed by the respondents regarding the refund amount with interest due to the applicant. Regarding the commutation of leave on medical grounds, the respondents have submitted that the petitioner has not enclosed the necessary medical certificates on the basis of which they could commute the leave on medical grounds for the periods from 1985 to 1986. In the circumstances, the petitioner may submit~~had~~ a self contained representation together with the necessary medical certificates to enable the respondents to take a decision in the matter of commuting his leave on medical grounds, as mentioned in Paragraph 18(d).

4. Considering the other documents on record and submissions made by the learned counsel for the parties, the Contempt Petition is dismissed. Notices issued to the respondents are discharged.



(Smt. Lakshmi Swaminathan)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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